

**Employees of MoD holding elective office in K.B.**

2818. PROF. ANIL KUMAR SAHANI: Will the Minister of DEFENCE be pleased to state:

(a) the details of the employees to whom JS&CAO has granted permission to accept gift valuing more than the limits prescribed in Rule 13 of the CCS (Conduct) Rules, 1964 from Kendriya Bhandar during the last three years;

(b) whether number of employees of Ministry of Defence are holding elective office in Kendriya Bhandar and are accepting gifts valuing Rs. 3,000/- in the form of free purchase coupons from Kendriya Bhandar on every annual general body meeting;

(c) whether JS&CAO has received complaints in the matter during 2012; and

(d) if so, the action taken by him in the matter?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) A number of civilian employees of Ministry of Defence have been holding elective office in Kendriya Bhandar during the last three years. It is further submitted that no employee of Ministry of Defence (MoD) holding an elective office in Kendriya Bhandar have been granted permission to accept gift valuing more than the limits prescribed in Rules 13 of the Central Civil Services (Conduct) Rules, 1964 from Kendriya Bhandar during the last three years. However, Kendriya Bhandar has brought to the notice of this Ministry that the scheme for issuance of Sales Promotion Voucher to the tune of Rs. 3000/- was in vogue during the year 2010 and 2011 and some of the holders of elective office of Kendriya Bhandar belonging to MoD were also beneficiaries of that Scheme during that period.

(c) and (d) No complaint has been received in the Office of JS (Trg) and CAO related to acceptance of gifts from Kendriya Bhandar. However, a complaint was received in December, 2011 regarding holding of elective office by an AFHQ employee in Kendriya Bhandar in 2007, without prior permission of the Department. The said complaint was examined and a Charge Sheet against the individual was issued on 17.04.2012. After taking into account all facts and circumstances of the case, a penalty of 'Censure' was imposed on the individual on 19.11.2012.

**Civilization of army organizations**

2819. SHRI ARVIND KUMAR SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether Fifth Central Pay Commission has recommended for gradual civilianization of certain organizations where regular Army Officers are presently working along with civilians;

(b) if so, what are these organizations;

(c) whether Government has examined these recommendations and orders issued; and

(d) if not, the time-frame for the same?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) While suggesting that Armed Forces may conduct a review of the strength of Service Officers on deputation and permanent secondment to other organizations, the Fifth Central Pay Commission had expressed the view that through progressive civilization of those organizations (names not specified), service officers could be withdrawn from them and deployed within the Armed Forces to overcome the shortages.

(c) The above suggestion of the Fifth Pay Commission was not accepted by the Government.

(d) Does not arise.

#### **Shortage of men and material in coast guard**

2820. SHRI PANKAJ BORA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government is aware that as per Comptroller and Auditor General (CAG) report the Coast Guard continues to suffer from shortage in the force levels and also ill equipped to discharge on enhanced role;

(b) whether Government is also aware that Coast Guard is functioning with large number of ships earmarked for decommission; and

(c) if so, how long Government can afford Coast Guard to continue to function with ill equipped facilities to discharge its duties?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Upgradation of Coast Guard Units including assets and equipments is an ongoing process based on requirement for which adequate funds are provided. Budgetary allocations under Capital Head including major work and land acquisition for the financial